

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).507/2002

(From the judgement and order dated 19/10/2001 in AAA No. 15/1997 of The HIGH COURT OF BOMBAY AT PANAJI)

PADMAVATI RAJE WADIYAR (D) BY LRS. & ORS

Petitioner(s)

VERSUS

SHAIK HASHIM ISAAC (D) BY LRS. & ANR

Respondent(s)

(With prayer for interim relief)

(For final disposal)

Date: 21/11/2006 This Petition was called on for hearing today.

CORAM :

HON'BLE Dr. JUSTICE AR. LAKSHMANAN

HON'BLE MR. JUSTICE TARUN CHATTERJEE

For Petitioner(s)

Mr. P.Venugopal,Adv.

Mr. E.Venu Kumar,Adv.

Mr. H.V.Hameed,Adv.

Mr. D.Poolakkot,Adv.for

M/S. K.J. John & Co.

For Respondent(s)

Mr. Samir A.Vaidya,Adv.

Mr. Nitin Deshmukh,Adv.

Mr. Abhishth Kumar,Adv.

Mr. V.Mishra,Adv.

UPON hearing counsel the Court made the following

O R D E R

Me. heard Mr. P.Venugopal, learned counsel for the

petitioner and Mr. Samir A.Vaidya, learned counsel for the respondents.

The High Court by its order impugned dated 19th October 2001 in appeal

under Arbitration Act 15/97 while

-2-

passing the final order recorded the consent of both the parties to the

appointment of Dr. Eurico Santana de Silva, retired High Court Judge of

Bombay, at Goa, as sole Arbitrator to resolve the dispute between the

parties. Aggrieved by the said order the respondent before the High

Court preferred the above special leave petition in this Court. When the

matter is listed for final disposal today the learned counsel for the

petitioner on instructions seeks permission to withdraw the SLP and to

abide by the terms of the order passed by the High Court in regard to the

appointment of Dr. Eurico Santana de Silva as sole Arbitrator to resolve

the dispute. Recording the submissions made by the learned counsel for

the petitioner the SLP is dismissed as withdrawn. No costs.

(Suman Wadhwa)

Court Master

(Phoolan Wati Arora)

Court Master